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O.A.NO.621/2004

ORDER DATED 3.7.2006

Upon hearing the learned counsel appearing for both the parties and on perusal of the order dated 4.4.2005, it appears that the disciplinary proceedings initiated against the applicant was dropped. In this background, it is submitted by the learned counsel that although the applicant is entitled to consequential service benefits and more than a year has in the meantime elapsed, no such service/financial benefits have been given to the applicant. Therefore, the applicant has filed a Misc. Application with a prayer for direction against the Respondents to release all the financial and service benefits accrued to him within a reasonable time frame.

Having regard to the submissions made by the learned counsel of both the sides, we hereby direct Respondent Nos. 2 and 3 to release all service and financial benefits to which the applicant is entitled, within a period of four months from the date of communication of this order. Be it noted that no further extension of time shall be granted.

With the above direction, Misc.Application No.266/2006 is disposed of.


MEMBER(ADMN.)


CHAIRMAN

Free copies of
order dt. 3.7.06
transm to Ld.
counsel for
both sides.

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W. G. J. 12/06
S. C. S.